

मानवाधिकार आयोग को सच बताने से कतराता रहा आइआइटी

आइआइटी आत्महत्या

जासं, कानपुर : आइआइटी में लगातार हो रहीं आत्महत्या पर राष्ट्रीय मानवाधिकार आयोग ने संस्थान से रिपोर्ट मांगी थी लेकिन अब तक आइआइटी ने आयोग को सच बताने की कोशिश नहीं की। आइआइटी और केंद्र सरकार के विज्ञान एवं तकनीकी विभाग की ओर से मामले को टालने की कोशिश ही होती रही है। अब आयोग ने केंद्र सरकार के शिक्षा मंत्रालय के उच्च शिक्षा विभाग और आइआइटी को चार फॉर्मरी को नया नोटिस भेजा है।

बीते दो साल के दौरान आइआइटी में 10 आत्महत्या की घटनाएं हो चुकी हैं। सभी घटनाओं की राष्ट्रीय मानवाधिकार आयोग को सूचना देने वाले शहर के आवास विकास कल्याणपुर निवासी पंकज सिंह ने बताया कि इससे पहले आयोग ने 16 मई 2025 को आइआइटी के निदेशक और सचिव डीएसटी (विज्ञान और प्रौद्योगिकी विभाग) को नोटिस जारी किया है।



किया था। आइआइटी ने आयोग में जो जानकारी दी, उसमें संस्थान की ओर से आत्महत्या की रोकथाम के लिए अपनाएं गए उपायों और कार्यक्रमों का विवरण शामिल था। आइआइटी का जवाब वास्तविक तथ्यों से मेल नहीं खाता। इस पर बीती 15 दिसंबर को एनएचआरसी ने आइआइटी निदेशक सहित डीएसटी सचिव को 22 जनवरी को तलब किया था। इस बीच विज्ञान एवं प्रौद्योगिकी के डिटी सेक्रेटरी अनिल पांडेय ने आयोग को बताया कि मामले का संबंध शिक्षा मंत्रालय के हाथर एजुकेशन विभाग से है। आयोग की नोटिस भी हाथर एजुकेशन विभाग की टेक्निकल एजुकेशन की संयुक्त सचिव सौम्या गुप्ता को भेज दी गई है। इस पर आयोग ने चार फॉर्मरी को नया नोटिस जारी किया है।

केंद्रीय जांच टीम के लौटने के 12 घंटे बाद ही एक और आत्महत्या

जागरण संवाददाता, कानपुर : देश के उच्च शिक्षण संस्थानों में लगातार हो रहीं आत्महत्याओं के करणों की पड़ताल करने वाली केंद्रीय जांच टीम शुक्रवार को पूरे दिन आइआइटी में रही। जांच टीम के लौटने के 12 घंटे के अंदर ही आइआइटी में एक और आत्महत्या की घटना से शिक्षण संस्थानों के अंतरिक माहौल पर फिर सवालिया निशान लगे हैं।

आइआइटी में पिछले दो साल के दौरान आत्महत्या की यह 10वीं और दो महीने में तीसरी घटना है। लगातार हो रही आत्महत्याओं से चिंतित केंद्र सरकार के शिक्षा मंत्रालय ने 22 जनवरी 2026 को एनईटीएफ के अध्यक्ष प्रो. अनिल डी सहस्रबुद्धे की अध्यक्षता में तीन सदस्यीय उच्चस्तरीय जांच समिति का गठन किया था। समिति केंद्र सरकार को आत्महत्या मामलों के

- जांच टीम ने छात्रों, शिक्षकों व मनोविज्ञानियों से की बात
- समिति केंद्र सरकार को देगी रिपोर्ट, समाधान भी बताएगी

करणों की पहचान कर समाधान सुझाएगी। समिति में मूलचंद अस्पताल नई दिल्ली के वरिष्ठ मनोचिकित्सक डा. जितेंद्र नागपाल और शिक्षा मंत्रालय के संयुक्त सचिव उच्च शिक्षा को सदस्य बनाया गया है। टीम ने आइआइटी से सभी मामलों की जांच रिपोर्ट हासिल की और संस्थान की ओर से उठाए गए कदमों का विवरण जुटाया। शुक्रवार को आइआइटी पहुंचकर छात्रों, शिक्षकों, कर्मचारियों, मेस व हास्टल के वार्डन, सुरक्षाकर्मियों तथा मानसिक स्वास्थ्य केंद्र पर तैनात मनोविज्ञानियों से बातचीत की है।



Source: <https://www.hindustantimes.com/india-news/demonstration-backing-ugc-rules-at-delhi-university-du-turns-violent-influencer-alleges-assault-101771117703688.html>

Protest backing UGC rules turns violent at Delhi University, influencer alleges assault

An influencer, Ruchi Tiwari, who was covering the events, alleged she was assaulted, while some student bodies alleged she incited violence.

Published on: Feb 15, 2026 6:52 AM IST

By Aheli Das

New Delhi: A demonstration by a social organisation in support of the University Grants Commission (UGC) Equity Regulations 2026 at the Delhi University's North Campus turned violent, as student bodies clashed with one another over the support for the new mechanism.

An influencer, Ruchi Tiwari, who was covering the events, alleged she was assaulted, while some student bodies alleged she incited violence. This became the centre of a controversy between the All India Students' Association (AISA), which was supporting the demonstration organised by the All India Forum for Equity, and the Akhil Bharatiya Vidyarthi Parishad (ABVP).

While Tiwari alleged she was attacked due to casteist differences, the police said cross FIRs have been filed in the matter at Maurice Nagar police station.

"Both parties filed complaints on Saturday. We are examining CCTV footage to ascertain the sequence of events. FIRs have been filed under BNS sections 74, 115 (2), 126 (2), and 3(5)," a senior police officer said.

Meanwhile, member of National Human Rights Commission (NHRC) Priyank Kanoongo has also reacted on the matter. "We are taking cognizance, and the miscreants will be dealt with as per the law," he posted on X.

Showing videos where scuffles had clearly broken out among several students, Tiwari said she was manhandled, her clothes were pulled and the police present at the scene did not take action until she "almost fainted" from someone reportedly grabbing her neck.

"It was only when I was almost fainting that some female police officers tried to get me out. All this happened just because I am a Brahmin."

AISA, in a statement on the matter, called for "the casteist lies" to be stopped. "Even after many disruptions... the public meeting concluded peacefully and AISA activists went to Maurice Nagar Police station to file a complaint (against the journalist and her companions). At the police station, a mob had already gathered...around 50 people hurled abuses, rape threats and murder threats at the activists," AISA said in a statement.

ABVP issued a statement, stating that during the protest at the Faculty of Arts campus, Tiwari was manhandled when she was questioning AISA students. "Such elements have historically displayed violent tendencies, and many of those involved are reportedly not even bona fide students of the University of Delhi," the ABVP statement said.

On Saturday, DU vice chancellor Yogesh Singh, posted on the university's page on X, "The incident is a matter of concern. Today I have talked to many student and teacher groups and have also talked to the police administration and asked them to ensure no such incident happens in future..."

(With inputs from Yug Singh Chauhan)



Source: <https://madhyamamonline.com/amp/india/case-against-armed-forces-in-2025-killing-of-kashmiri-truck-driver-registered-by-nhrc-1494871>

Case against armed forces in 2025 killing of Kashmiri truck driver registered by NHRC

The NHRC registered the case following a complaint by Delhi-based lawyer Tamanna Pankaj regarding the killing of truck driver Waseem Ahmad Mir, who was from Goripora Bomai in Sopore, Baramulla district.

By Web Desk

Posted on 2026-02-14 15:05 IST

Updated on 2026-02-14 15:05 IST

More than a year after a Kashmiri truck driver was shot dead in north Kashmir's Baramulla, the National Human Rights Commission of India has taken up the case. Lawyers said this marked the first instance since the abrogation of Article 370 in which the Commission has acted in a matter involving the armed forces in the Valley. The NHRC registered the case under number 49/9/3/2026-AF following a complaint by Delhi-based lawyer Tamanna Pankaj regarding the killing of truck driver Waseem Ahmad Mir, who was from Goripora Bomai in Sopore, Baramulla district. The complaint had earlier been entered separately under the category of alleged fake encounters.

Pankaj said she was informed by the NHRC via email that the case had been formally registered. In her complaint, she stated that Mir was transporting apple boxes when he was asked to stop at a checkpoint in north Kashmir. Citing the Army's version, she said the truck was pursued for around 23 kilometres before being intercepted near Sangrama Chowk, Maktoob Media reported.

According to the official account, security personnel opened fire at the vehicle's tyres after it allegedly ignored repeated stop signals, and later said the intention was only to halt the truck safely. However, the family disputed this version, maintaining that Mir was a civilian with no involvement in any illegal activity. The complaint also said doctors at Government Medical College Baramulla indicated that the gunshot wound appeared to be from close range, which did not align with the claim that only the tyres were targeted.

The complaint said the incident pointed to possible excessive use of force and human rights violations. Police sources had earlier claimed that the truck, bearing registration number JK 03 G2567, failed to stop despite signals. Mir, the son of Abdul Majeed Mir from Goripora Bomai, was declared dead on arrival at the Baramulla medical college.

The killing led to protests in Sopore and other parts of Baramulla, with local leaders and residents alleging that a civilian had been deliberately targeted and questioning the value placed on Kashmiri lives. Pankaj said the NHRC's move was significant, noting that accountability of security forces has often been under scrutiny in the post- Article 370 period.



Source: <https://www.thehansindia.com/amp/karnataka/state-cracks-down-on-private-sleeper-buses-1048430>

State cracks down on private sleeper buses

The Hans India | Update: 2026-02-14 12:02 IST

The Karnataka Transport Department has issued strict directions to private bus operators across the state, mandating enhanced passenger safety measures in all sleeper coaches and All India tourist buses. The move follows recommendations from the National Human Rights Commission and the Central Institute of Road Transport.

Transport Minister Ramalinga Reddy has set February 28 as the deadline for implementing the new safety norms. The decision comes in the wake of the recent Chitradurga private bus fire tragedy, which triggered concerns over inadequate safety standards in long-distance sleeper buses.

Last month, on January 21, the minister convened a high-level meeting with private bus owners, representatives of coach-building companies and transport department officials. During the meeting, 11 mandatory safety rules were finalized, covering bus body construction standards, the number of emergency exits, installation of fire safety equipment and seating arrangements near emergency doors.

Among the key directives, sleeper buses must keep the rear driver-side door accessible and remove sliders in sleeper berths to ensure easier evacuation. Installation of fire detection systems within a month has been made compulsory. Every bus must carry at least a 10-kg fire extinguisher. Unauthorized chassis extensions have been banned.

Further, operators must obtain certification from approved testing agencies. Fitness certificates (FC) will be granted only if passenger safety norms are fully met. Registration of bus body-building firms will be allowed only after structural compliance checks.

The department has also mandated display of bus layout diagrams, clearly marking roof hatches and emergency exits for passenger awareness. Buses measuring 12 metres in length must have a minimum of four emergency exits, while those exceeding 12 metres must have at least five doors.

Operators have also been instructed to install glass-breaking hammers, emergency alarms, and proper exit steps to facilitate safe evacuation in case of fire, especially in air-conditioned buses.

State Private Bus Owners' Association president Nataraj Sharma said that many of the measures are already being followed. However, with just over two weeks left for the deadline, officials will closely monitor compliance to ensure all safety norms are fully implemented before February 28.



Source: <https://assamtribune.com/amp/north-east/meghalaya-dgp-directs-sit-probe-into-thangsko-mine-blast-1607475>

Meghalaya DGP directs SIT probe into Thangsko Mine Blast

SIT will conduct a criminal investigation into the 60 illegal coal mining cases in East Jaintia Hills district including Thangsko explosion

By : The Assam Tribune

Update: 2026-02-14 05:15 GMT

Shillong, Feb 14: Meghalaya Director General of Police (DGP) Idashisha Nongrang has ordered a parallel special investigation team (SIT) probe into the Thangsko coal mine explosion after the State Government announced constitution of a judicial inquiry commission.

The Meghalaya Government has ordered the probe under the Commission of Inquiry Act into the illegal mine blast in which 33 lives have been lost so far.

The SIT, headed by Deputy Inspector General of Police Vivekananda Rathore, will conduct a criminal investigation into the 60 cases registered in East Jaintia Hills district related to illegal coal mining, including the Thangsko incident.

"I will be heading the probe along with the district SP, an additional SP, three deputy SPs, one inspector, one sub-inspector, and the investigating officers of the 60 cases," Rathore told this correspondent.

The terms of reference of the SIT will be to first look into the circumstances that led to the death of 33 victims at Thangsko and file a "comprehensive report". Additionally, the SIT will probe all the 60 cases registered in the district.

"It is a humongous investigation into the 60 registered cases. We will also ascertain if the National Green Tribunal (NGT) ban on coal mining was violated," he added.

There is no timeframe for completion of the probe, but Rathore believes the SIT will complete the probe "as quickly and efficiently" as possible.

"We will submit the probe reports of the 60 cases to individual district courts and also the Meghalaya High Court," the DIG said.

Moreover, the SIT will also submit its findings to the NGT and the National Human Rights Commission.



Source: <https://www.livelaw.in/amp/articles/accused-public-exhibition-innocence-presumption-523133>

Public Exhibition Of Accused And Presumption Of Innocence

By - Anirudh Singh | Update: 2026-02-14 10:30 GMT

This is in the context of the public exhibition of accused persons, drawing from the Rajasthan High Court's recent order in *Islam Khan & Ors. v. State of Rajasthan & Ors.*, S.B. Criminal Writ Petition No. 224/2026, decided on 20.01.2026 (Raj HC). It underscores the continued relevance of the presumption of innocence beyond the courtroom.

An accused and a convict do not stand on the same footing. This distinction lies at the heart of criminal jurisprudence and underpins the necessity of the trial process. In short, guilt is not presumed but established through evidence before a competent court. Until that process concludes, a person remains legally innocent and entitled to return to society without stigma if acquitted.

Courts have repeatedly reaffirmed this distinction, anchoring it in the Right to Life and Personal Liberty under Article 21 of the Constitution. The presumption of innocence embodies a basic but indispensable principle of criminal jurisprudence, namely that the State must prove before it condemns.

Yet, despite these clear mandates, practice reflects a starkly different reality. Accused persons are often showcased as trophies, made to sit on the floors of police stations or stand behind officers during press briefings. In more troubling instances, they are paraded through public streets, subjected to public abuse, garlanded with shoes, or otherwise humiliated. This is long before a court has determined their guilt, and while the possibility of their innocence remains very real. Such acts blur the line between accusation and conviction and operate as punishment even before the trial begins.

Islam Khan: A Judicial Rejection of Institutional Humiliation

The recent order of the Rajasthan High Court in *Islam Khan v. State of Rajasthan*, S.B. Criminal Writ Petition No. 224/2026, decided on 20.01.2026 (Raj HC), reiterates these constitutional principles. The court took note of the disturbing practice wherein accused persons were compelled to sit on the floor of the police station before the press, in certain instances even in partially disrobed conditions, and their photographs and videos were widely circulated on social media and news platforms.

The court reminded that an accused is not a convict and that constitutional protections do not evaporate upon arrest. Public exhibition prior to adjudication, it observed, strikes at the root of constitutional morality and rule of law. Characterising the practice as "institutional humiliation," the court held that it violates the dignity guaranteed under Article 21. It further noted that such conduct is unbecoming of a disciplined force entrusted with protecting citizens' rights, particularly when no law authorises such actions. Taking note of the irreparable harm that such circulations may cause, the court directed the removal of all such photographs and videos within 24 hours.

The Statutory Void: Policing Without Authority

These practices amount to executive overreach. There is no discernible basis under any of the statutes, be it the Police Manual, the Police Act, the erstwhile Code of Criminal Procedure, or the newly enacted Bharatiya Nagarik Suraksha Sanhita (BNSS). Arrest allows for the deprivation of personal liberty in accordance with law but does not authorise public exhibition. The purpose of arrest is to protect the integrity of the investigation and not to facilitate a public spectacle. On the contrary, the Ministry of Home Affairs, through its advisory dated 1 April 2010, directed all States and Union Territories not to parade accused persons before the media, or violate their legal, human, and privacy-based rights. Similarly, the National Human Rights Commission has also issued guidelines prohibiting the public display and parading of the accused, and directing authorities to protect the dignity of the

person arrested.

Dignity and Reputational Punishment

Acts such as compelling an accused to stand for media photo-ops or parading them in public amount to a violation of their individual dignity, particularly when a person who has not been convicted is presented as the perpetrator of an offence. Human dignity has been recognised as an integral facet of the Right to Life and Personal Liberty under Article 21. In D.K. Basu v. State of West Bengal (1997) 1 SCC 416, the Supreme Court described custodial torture as a "naked violation of human dignity" and cautioned that abuse of police power wounds constitutional conscience. Significantly, the court clarified that custodial violence extends beyond physical assault to include mental agony inflicted within custody. Public exhibition, though not involving physical harm, subjects an accused to humiliation and psychological degradation while under State control. Such treatment cannot satisfy the constitutional mandate that any deprivation of liberty be just, fair and reasonable.

However, such actions by the officials are devoid of any adjudication of guilt and amount to a form of sentencing, a power that does not vest with them. In the case of Shabnam v. Union of India (2015) 6 SCC 702, while examining the concept of human dignity with regard to the death row convicts, the Supreme Court observed that a person's dignity is infringed where his life, physical, or mental welfare is harmed, and that this includes acts of humiliation. Thus, if dignity survives the conviction (even in the case of a death sentence), it follows a fortiori that it cannot be disregarded at the stage of arrest or accusation. It is not difficult to conclude that these acts by the officials fall squarely within this category, particularly when such acts serve no legitimate investigative purpose. Similarly, in In Re: Banners Placed on Roadside in the City of Lucknow v. State of U.P., 2020 SCC OnLine All 244, the Court observed that hoardings showcasing photos and details of alleged rioters (during CAA protests), had no statutory basis and amounted to a violation of the right to privacy and dignity guaranteed under Article 21.

The impact of these violations is further magnified in this digital age, where the stigma is neither fleeting nor easily erased. Images and videos disseminated during these acts create a permanent digital footprint which, even if removed, may resurface indefinitely. The accused is thus made to suffer not merely momentary humiliation but a form of reputational punishment that endures long after the spectacle has faded.

Presumption of Innocence Beyond the Courtroom

This enduring digital stigma directly undermines the presumption of innocence, which is a basic tenet of Indian criminal jurisprudence, as reiterated in Kali Ram v. State of Himachal Pradesh, (1973) 2 SCC 808, where the court underscored that suspicion, however grave, cannot substitute proof. Moreover, this presumption is not confined to evidentiary burdens within courtrooms. The law does not permit condemnation without proof, whether inside or outside the courtroom. No authority can strip away this safeguard, for to do so would subvert the very purpose behind holding a trial. Such portrayal erodes the presumption of innocence by projecting guilt before proof. It risks influencing witnesses, shaping public opinion, and undermining the neutrality of the trial. State agencies cannot sanction visual displays that trade upon perceptions of guilt and culpability. The presumption of innocence is therefore inseparable from human dignity; it protects not only against wrongful conviction but also against premature public degradation.

Such conduct often reflects an implicit presumption of guilt and risks transforming arrest from an investigative measure into a pre-adjudicatory penalty. These acts carry a strong possibility of shaping public opinion regarding guilt and adversely affecting the atmosphere necessary for conducting a fair trial, as judicial experience in high-profile cases has demonstrated. Arrest is intended to safeguard investigation and trial and not to operate as a sentencing measure. Public exhibition imposes a reputational penalty unsupported by adjudication and lacking statutory authority. Criminal law recognises punishment only after the accused is afforded a full opportunity to defend themselves and guilt is established through due process.

The Possible Defence

In an attempt to justify these actions, it may be argued that these measures are necessary to establish deterrence in society and to highlight the restoration of law and order. By showing alleged perpetrators within the grip of state agencies, the State may seek to signal a hardened stance towards criminals and that no one is above the law. However, deterrence is a facet of sentencing which falls squarely within the judicial domain, and to employ it prior to adjudication amounts to executive overreach. This implies that guilt is presupposed before any form of adjudication, thus placing such action beyond the constitutional ambit.

The second justification is more subtle. It is to signal and assure the society that the state has acted decisively, restoring order. This is more of a symbolic act which overreaches the role of policing, as no statutory authority contemplates such display as a component of arrest. Furthermore, this resembles a performative assertion of control rather than a legally grounded exercise of power. The legitimacy of the State does not lie in performative displays, but in adherence to legal procedures and safeguards. In seeking to discipline violators of law, the State

cannot transgress the very constitutional limits that define its authority.

These practices also risk entering into the realm of carceral populism, wherein visible penal action becomes a means of satisfying the public demand for retribution rather than adhering to procedural safeguards. A constitutional democracy must resist this drift. Measures that lack statutory foundation and serve no investigative necessity cannot be allowed merely because they have public approval.

Preserving Dignity and the Presumption of Innocence

Ultimately, the criminal process derives its legitimacy from adherence to procedure and from each organ acting within constitutional limits; it has no room for public spectacle. The distinction between an accused and a convict is not a mere technicality but a constitutional foundation of criminal jurisprudence. When the State permits such acts of public humiliation, it blurs this essential distinction and converts arrest itself into punishment. The presumption of innocence loses its meaning if reputational penalties are to be imposed prior to adjudication, and the guarantee of dignity and privacy under Article 21 becomes hollow if it yields to spectacle or public sentiment.

The Rajasthan High Court's order serves as a timely reminder that constitutional discipline must guide executive action and that investigative authority does not extend to public exhibition and humiliation. A system committed to the rule of law must ensure that the administration of criminal justice remains a function of adjudication rather than performance, that dignity survives arrest, and that guilt is determined only after a fair trial.

The author is an Advocate practicing at Rajasthan High Court. Views are personal



Source: <https://www.timesnownews.com/entertainment-news/bollywood/diljit-dosanjhs-punjab-95-co-star-neeta-mohindra-on-cbfc-conflict-very-sad-that-such-lovely-work-exclusive-article-153610605/amp>

Diljit Dosanjh's Panjab 95 Co-Star Neeta Mohindra On CBFC Conflict: Very Sad That Such Lovely Work... | EXCL

Authored by: Tanmayi Savadi

Updated Feb 14, 2026, 13:45 IST

Neeta Mohindra, who features in Border 2 as Diljit Dosanjh's mother, has worked with him in the past. Their unreleased film, Panjab 95 tells a real story. However, the CBFC hasn't cleared it with a certificate. Talking to Zoom, Neeta reacted to the delay and demands for over 120 cuts.

Honey Trehan's Panjab 95 is ready to release in theatres, but the Central Board of Film Certification (CBFC) hasn't issued a certificate. Demanding over 120 cuts due to its political subject, the makers and the censor board are locked in a legal battle. It stars Diljit Dosanjh in the lead along with Arjun Rampal, Neeta Mohindra and others. While Panjab 95 is awaiting an official release date, Zoom spoke to Neeta, who was recently seen in Border 2. She played Diljit's on-screen mother in the war drama. The veteran Punjabi actress reacted to CBFC delaying the certificate for Panjab 95 and demanding the cuts.

Panjab 95 actress Neeta Mohindra reacts to delay

In an exclusive interview with Zoom, Neeta said, "I am not involved in the rest of the things, but as an actor, I know this is a story to be told. I have lived in Punjab during those days. I have seen it all, and the story has been told very creatively. Honey Trehan has done a fantastic job. He is from Tarn Taran. It is not easy to make a film. Such lovely work has been put in, and then it doesn't release; it is very sad. I am not getting into the legality of it, but hoping it releases soon. The film was to participate in film festivals, but it got pulled down. It is really sad. Hoping the audience gets to watch it soon."

Breaking It Down

Diljit Dosanjh collaborated with Will Smith, showcasing bhangra to Punjabi dhol beats. This unexpected partnership delighted fans and highlighted the cultural fusion between Bollywood and Hollywood. The collaboration received positive reactions on social media, emphasizing Diljit's growing international appeal.

Neeta Mohindra

What is Panjab 95 about?

Panjab '95 is set in the period following the assassination of then-Prime Minister Indira Gandhi when over 2,000 people were killed and cremated unlawfully in Punjab's Tarn Taran district. Jaswant Singh Khalra, the director of a bank in Amritsar, uncovered the evidence of the horrific murders. In 1995, he was abducted and killed after his investigation had sparked worldwide protests and the Supreme Court of India and the National Human Rights Commission had also backed the findings.

Protests and censor board

According to Mid-Day's report in September 2024, CBFC chairman Prasoon Joshi, along with the Revising Committee, watched Panjab 95 in August and the cuts drastically scaled up from 85 to 120. Apart from changing the character's name, the board reportedly instructed the makers to modify the title from Panjab 95 to Sutlej. As of now, the title hasn't been changed.

Diljit Dosanjh in Panjab 95

In December 2024, the Shiromani Gurdwara Parbandhak Committee consulted a group of historians to study the accuracy of Panjab 95 and the final verdict was that the film does not target anyone and shows the truth of Punjab

in an unadulterated manner. Panjab 95 had secured a February 2025 release in countries except India. However, the film is yet to see the daylight.



Source: <https://www.zoomtventertainment.com/bollywood/neeta-mohindra-border-2-diljit-dosanjh-punjab-95-delay-cbfc-cuts-article-153611215>

Neeta Mohindra, co-star of Diljit Dosanjh in Panjab 95, expresses her disappointment regarding the CBFC dispute: It's unfortunate that such beautiful work... | EXCL

Neeta Mohindra, portraying Diljit Dosanjh's mother in Border 2, has previously collaborated with him. Their upcoming film, Panjab 95, is based on a true story but has yet to receive certification from the CBFC. In an interview with Zoom, Neeta expressed her thoughts on the postponement and the request for more than 120 edits.

Zoom TV Digital

Updated Feb 14, 2026, 02:46 PM IST

Honey Trehan's Panjab 95 is set to premiere in cinemas, but the Central Board of Film Certification (CBFC) has yet to grant a certificate. The filmmakers are currently engaged in a legal dispute with the board, which is requesting over 120 cuts due to the film's political themes. The movie features Diljit Dosanjh in the leading role, alongside Arjun Rampal, Neeta Mohindra, and others. While Panjab 95 is still waiting for an official release date, Zoom interviewed Neeta, who recently appeared in Border 2, where she portrayed Diljit's mother in the war drama. The seasoned Punjabi actress shared her thoughts on the CBFC's delay in issuing the certificate for Panjab 95 and the requested cuts.

Panjab 95 actress Neeta Mohindra comments on the delay

In a special interview with Zoom, Neeta expressed, "I am not part of the other matters, but as an actor, I believe this is a narrative that needs to be shared. I experienced life in Punjab during that time. I witnessed everything, and the story has been presented in a very artistic way. Honey Trehan has done an incredible job. He hails from Tarn Taran. Creating a film is no small feat. So much beautiful effort has gone into it, and then it remains unreleased; it's truly disheartening. I'm not delving into the legal aspects, but I hope it comes out soon. The film was supposed to be featured in film festivals, but it was withdrawn. It's really unfortunate. I hope the audience gets to see it shortly."

What is Panjab 95 about?

Panjab '95 takes place in the aftermath of the assassination of then-Prime Minister Indira Gandhi, during which over 2,000 individuals were unlawfully killed and cremated in Punjab's Tarn Taran district. Jaswant Singh Khalra, the director of a bank in Amritsar, discovered evidence of these horrific killings. In 1995, he was kidnapped and murdered after his investigation led to global protests, with the Supreme Court of India and the National Human Rights Commission supporting his findings.

Protests and censor board

As reported by Mid-Day in September 2024, CBFC chairman Prasoon Joshi, along with the Revising Committee, viewed Panjab 95 in August, and the number of required cuts increased significantly from 85 to 120. In addition to changing the character's name, the board allegedly directed the filmmakers to alter the title from Panjab 95 to Sutlej. Currently, the title remains unchanged.

In December 2024, the Shiromani Gurdwara Parbandhak Committee consulted a panel of historians to assess the accuracy of Panjab 95, concluding that the film does not target any specific group and portrays the reality of Punjab in a genuine manner. Panjab 95 had been scheduled for a February 2025 release in various countries,

excluding India. However, the film has yet to be released.



Source: <https://theobserverpost.com/dalit-journalist-alleges-custodial-torture-and-illegal-demolition-in-uttarakhand-police-denied-charges>

Dalit Journalist Alleges Custodial Torture and Illegal Demolition in Uttarakhand, Police Deny Charges

By The Observer Post | Published 3 hours ago

A Dalit journalist from Bazpur in Udhampur district has accused local police of custodial torture, caste-based abuse, and illegal demolition of his property, claims that police officials have strongly denied.

Vimal Bharti, also known as Goldy Nirbhik, a resident of Keshowala village, said he has worked as an independent journalist for over 13 years, reporting on alleged administrative irregularities. He told reporters that the trouble began after he published a report on November 11 questioning repeated postings of certain police officials at Bazpur police station.

"I had written to the President of India, the Union Home Ministry, the Uttarakhand CM, the governor, and the DGP on November 12, fearing a false case might be filed against me," Bharti said. He alleged that the very next day, a police team accompanied by PWD assistant engineer Neha Sharma and a JCB machine arrived at his house and demolished a structure, citing encroachment. "I asked for time to remove it myself, but was denied. While I recorded the demolition on my phone, police snatched it and took me into custody like a terrorist," he claimed. Bharti said the police registered a case against him under Sections 132, 221, and 351(2) of the BNS, 2023, based on the complaint by the PWD official. He further alleged that he was detained without notice under Section 41A and later taken to the Bannakhera outpost lock-up.

Speaking about his experience in custody, Bharti said, "I was beaten, stripped, abused with casteist slurs, forced to drink water from a shoe, and made to give my mobile and email passwords. They accessed my professional accounts and deleted my work." He added that he filed complaints with the National Commission for Scheduled Castes, the National Human Rights Commission, and senior state authorities on December 15, and later moved the High Court on December 25. He claims notices were issued in January 2026, but no action has been taken so far.

Bazpur Circle Officer Vibhav Saini, however, strongly denied the allegations. "These claims appear to be an attempt to pressure the police. The FIR was lodged based on a written complaint by the PWD assistant engineer. Police were present only to maintain law and order during the official demolition drive. At no point did the police exceed their legal authority. All procedures were followed," he said. Saini added that the investigation has now been transferred to officers from another district to ensure transparency.



Source: <https://www.pratidintime.com/north-east/nepal-embassy-warns-meghalaya-coal-mine-blast-11106471>

Meghalaya Coal Mine Blast: SIT Probe Ordered; Nepal Urges Caution to Workforce

The Meghalaya high court had earlier highlighted the "distressing" failure of the administration to curb illegal mining in the East Jaintia Hills district and asked the authorities to submit a detailed report on the matter within 10 days.

PratidinTime North East Desk

14 Feb 2026 17:47 IST

The Embassy of Nepal in India has urged its workforce to be cautious and take up overseas jobs "only after obtaining sufficient information about the employing company, the salary and other services" in the wake of nine Nepali workers dying in the coal mine explosion in Meghalaya on February 5.

A statement from the embassy offered condolences to the families affected in the tragic incident that occurred at an illegally operated rat-hole mine in the East Jaintia Hills district of Meghalaya. The embassy also said that it becomes difficult to coordinate rescue operations and compensation when mishaps occur at unauthorised worksites.

This comes as the Meghalaya police constituted a nine-member Special Investigation Team (SIT) to probe the incident in which the death toll has risen to 31.

The Nepal embassy's statement read, "Therefore, before engaging in any employment, the embassy sincerely requests all concerned to take up jobs only after obtaining sufficient information about the employing company, the salary and other services and facilities, and completing the necessary formal procedures."

Apart from the nine Nepali nationals killed in the blast, seven others were injured and are currently receiving treatment in Meghalaya.

The embassy further mentioned that it has maintained constant communication with the Ministry of External Affairs of India, the local administration and the police regarding the treatment of its injured citizens, other necessary services and compensation to the kin of the deceased and injured.

The search operation at the blast site was called off on February 9.

SIT Constituted To Probe Illegal Mine Blast

The Director General of Police (DGP), Meghalaya, Idashisha Nongrang, said that a nine-member SIT has been formed to investigate the incident, which invited suo-motu cognisance by the Meghalaya high court, the National Green Tribunal (NGT) and the National Human Rights Commission.

In an official order, the state police chief said, "In view of the recent coal mine accident that occurred at Thangsko, East Jaintia Hills District, Khliehriat, and to ensure a fair, impartial and expeditious investigation into the circumstances leading to the incident, the DGP, Meghalaya, is pleased to constitute an SIT with immediate effect."

The SIT will be headed by DIG (ER) Vivekanand S Rathore and will ensure a time-bound investigation to bring the case to a logical conclusion and ensure justice is delivered according to the law.

Meanwhile, the NGT had, on February 6, sought a response from the Meghalaya government within two weeks regarding the deaths in the coal mine explosion following a suo-motu action in the matter. Rat-hole mining and illegal transportation of coal have been banned in the state by an NGT order in 2014 due to environmental damage and safety risks.

The Meghalaya high court had earlier highlighted the "distressing" failure of the administration to curb illegal mining in the East Jaintia Hills district and asked the authorities to submit a detailed report on the matter in 10

days, mentioning, among others, steps taken to curb illegal mining.

In the aftermath of the blast, two individuals have been arrested, as of now.



Source: <https://www.apnnews.com/jalagam-3-policy-leaders-innovators-and-communities-unite-for-collective-action-on-indias-water-security/>

Jalagam- 3: Policy Leaders, Innovators, and Communities Unite for Collective Action on India's Water Security

by NS | February 14, 2026 in General

New Delhi: Jalagam-3 organised by S M Sehgal Foundation (SMSF), a national water workshop designed to deepen awareness through capacity-building and experience-sharing. The initiative focuses on strengthening community resilience mechanisms that sustain grassroots water conservation and water management efforts. This Jalagam workshop, organised with our knowledge partners National Institute of Rural Development and Panchayati Raj (NIRDPR) and Indian Institute of Technology (IIT) -Delhi. The event brought together policy leaders, practitioners, innovators, and community voices to reflect on one urgent question: how to take India from water scarcity to water security?

The day began with a welcome address by Ms. Anjali Makhija, Trustee and CEO of S M Sehgal Foundation. She shared that the Jalagam series, launched in 2022, has since been hosted in Delhi, Jhansi, Aurangabad, Hyderabad, Bikaner, and Indore. These workshops have brought together government agencies, NGOs, corporates, academia, and community water champions, transforming grassroots experiences into policy conversations. With increasing participation and national engagement, Jalagam is evolving into a credible intellectual platform that amplifies community voices, shares best practices, influences policy thinking, and contributes to shaping a water-secure India.

Mr. Bharat Lal, Secretary General & CEO of the National Human Rights Commission of India delivered the keynote address. He emphasized that water security becomes sustainable only when communities step forward and convert initiatives into people's movements. Drawing from his experience as Founder Mission Director of Jal Jeevan Mission, he underlined that lasting change requires ownership at the grassroots level.

Mr. Gaurav Mehta, Head, Marketing, PR, Corporate Communications & CSR, DCB Bank, and Dr. Alok Kumar Sikka of the International Water Management Institute highlighted the importance of partnerships, corporate responsibility, and scientific research in advancing water conservation efforts.

Mr. Salahuddin Saiphy, Principal Lead, Water Management, S M Sehgal Foundation, led the first session on "Pathways to Water Resilience and Sustainability." The discussion marked by constructive energy and enthusiasm featured distinguished voices including Aabid Surti of Drop Dead Foundation; Padma Shri awardee Uma Shankar Pandey; Dr. Nupur Bahadur of KPMG India; Raman Kant of Bhartiya Nadi Parishad; and Jagdish Gurjar of Gram Gaurav Sansthan and reflected a vibrant exchange of insights and people led solutions for India's water security from grassroots. Their experiences reminded us that true strength grows from the commitment and care of local communities.

Focusing on innovation and future-ready solutions, "Emerging Technologies for Water Management" was moderated by Prof. Ashok Keshari of the Indian Institute of Technology Delhi. The session examined real-time monitoring and resource management using IoT, artificial intelligence, and data-driven planning. Speakers included Himanshu Joshi from NITI Aayog, Maya Sherman from the Embassy of Israel in India, and Anshuman from The Energy and Resources Institute, who emphasized how technology can enhance transparency, efficiency, and accountability in water governance.

Dr. Ruchira Bhattacharya, Head, Delhi Centre of NIRDPR moderated the session titled "Making Water Conservation Everyone's Business." The discussion centered on participatory approaches and institutional frameworks, with speakers including S. V. Suresh Babu of WWF-India, Ankit Kumar of HCL Foundation, and Ekansha Khanduja of the Council on Energy, Environment and Water emphasizing collective accountability and cross-sector collaboration.

The last session on “Role of Youth and Educational Institutions in Awareness on Burning Water Issues and Making Water Conservation a Mass Movement for Achieving Water Security,” moderated by Dr. Vikas Jha (SMSF), brought together Ranjan Panda from Youth4Water, Vimlendu Jha from Swechha, and Gopal Das Singhal of Shiv Nadar University. The dialogue highlights that youth must be seen not just as future beneficiaries but as present-day leaders capable of shaping public discourse, influencing behavior, and mobilizing communities for sustainable action.

What stood out most was the openness of the floor, youth leaders and community members sharing lived experiences, asking difficult questions, and shaping the dialogue. Moderated by Pooja O. Murada, Principal Lead, Outreach for Development and Salahuddin Saiphy, Principal Lead, Water Management from SMSF, the richness of the conversation extended far beyond the stage. Although the workshop did bring subject experts, yet the audience, comprising voices from academia, youth groups, practitioners, and grassroots communities contributed a wealth of experience and insight, each narrating their journeys and perspectives toward building a water-secure nation.

As Jalagam 3.0 concluded, one message stood clear: water security is not the responsibility of a single institution or sector. It is a shared national commitment, anchored in community action, strengthened by policy support, and accelerated by innovation.



Source: <https://urbanacres.in/meghalaya-forms-sit-to-probe-deadly-coal-mine-blast/>

Meghalaya Forms SIT To Probe Deadly Coal Mine Blast

By UrbanPost

February 14, 2026

The Meghalaya government has formally constituted a Special Investigation Team (SIT) to probe the deadly coal mine explosion that claimed dozens of lives in East Jaintia Hills, spotlighting entrenched challenges in regulating informal mining and safeguarding worker welfare in hilly regions. The move underscores mounting concerns over illegal extraction practices and the governance dynamics that allow unregulated mines to persist despite longstanding prohibitions.

The blast occurred on 5 February at a coal mine in the Thangsku area of Mynsngat village, with initial reports placing the death toll above 30 and additional casualties reported in hospitals across the region. Emergency responses coordinated by state and national agencies, including the State Disaster Management Authority, initially focused on search and rescue before concluding operations when chances of finding survivors faded. Meghalaya's Director General of Police has appointed a nine-member SIT tasked with unravelling the circumstances leading to the explosion, determining root causes and identifying violations of both court orders and National Green Tribunal (NGT) directives pertaining to illegal mining activities. Led by the Deputy Inspector General of Police (Eastern Range), the team is mandated to complete its inquiry in a fair, impartial and time-bound manner and bring recommendations to ensure accountability under law.

The incident has revived debate over the enforcement of the 2014 NGT ban on rat-hole mining and transportation of coal in the state — a practice criticised for its severe environmental impact, lack of safety measures, and inherent risk to labourers operating in narrow, unregulated conditions. Despite judicial restrictions, periodic resurfacing of illegal mining operations has repeatedly tested enforcement mechanisms at both administrative and community levels. A senior official overseeing disaster response noted that while illegal coal extraction persists in remote areas due to economic incentives, the costs — measured in lives lost and environmental degradation — remain high. Illegal operations often lack ventilation, structural safeguards and independent oversight, making them particularly susceptible to catastrophic accidents. The SIT's establishment arrives amid intensifying scrutiny from other statutory bodies. The National Human Rights Commission (NHRC) has also issued notices to state authorities seeking detailed reports on the incident's circumstances, rescue efforts, compensation measures and steps to prevent similar tragedies, reflecting wider concerns over labour rights and regulatory compliance.

Local communities and rights organisations have urged authorities to couple investigative action with proactive enforcement and sustainable livelihood alternatives for those dependent on informal mining. Urban and regional planners emphasise that safety in extractive sectors is closely linked to broader socio-economic frameworks — including poverty alleviation, formal employment pathways and community-centric development planning — that can deter engagement in hazardous, illegal enterprises. Environmental analysts add that strengthening environmental monitoring, investing in safe and legal mining technologies, and enhancing local governance capacities are critical to preventing recurrence. The coal mine tragedy also raises questions about the adequacy of peri-urban disaster preparedness and cross-jurisdictional coordination given that injured victims were transferred to hospitals in neighbouring states.

As the SIT begins its inquiry, attention is on how findings will shape policy enforcement, improve safety protocols and address systemic gaps that have long shadowed informal mining regions like East Jaintia Hills. With judicial

inquiries also expected to inform accountability measures, the outcomes could influence how regulatory, environmental and labour frameworks are implemented in extractive sectors across Meghalaya and beyond.



Source: <https://federalbharat.com/big-police-action-on-noida-massage-parlor-girls-started-running-away-during-raid/>

Noida: मसाज पार्लर पर पुलिस का बड़ा एकशन, छापेमारी के दौरान भागने लगी युवतियां

सेक्टर-49 कोतवाली पलिस ने संयुक्त रूप से कार्रवाई करते हुए मसाज पार्लरों पर छापेमारी की। इस कार्रवाई से इलाके में हड़कंप मच गया है। एडीसीपी नोएडा, मनीषा सिंह ने बताया कि नोएडा पुलिस को लंबे समय से सेक्टर-49 इलाके में मसाज पार्लरों के भीतर अनैतिक गतिविधियों की शिकायतें मिल रही थीं।

Aashish Gupta | 9 hours ago

1 minute read

नोएडा में मसाज पार्लरों की आड़ में चल रहे अनैतिक गतिविधियों की शिकायतें मिलने पर एसीपी-3, एंटी हूमन ट्रैफिकिंग यूनिट और राष्ट्रीय मानवाधिकार आयोग की संयुक्त टीम ने छापेमारी की। जहां से कई युवक और युवतियों को संदिग्ध अवस्था में हिरासत में लिया गया है। फिलहाल पुलिस इन सभी को थाने लाकर पूछताछ कर रही है।

सेक्टर-49 कोतवाली पलिस ने संयुक्त रूप से कार्रवाई करते हुए मसाज पार्लरों पर छापेमारी की। इस कार्रवाई से इलाके में हड़कंप मच गया है। एडीसीपी नोएडा, मनीषा सिंह ने बताया कि नोएडा पुलिस को लंबे समय से सेक्टर-49 इलाके में मसाज पार्लरों के भीतर अनैतिक गतिविधियों की शिकायतें मिल रही थीं। इसी सूचना पर एकशन लेते हुए एसीपी-3, एंटी हूमन ट्रैफिकिंग यूनिट और राष्ट्रीय मानवाधिकार आयोग की संयुक्त टीम ने सघन अभियान चलाया। छापेमारी के दौरान पुलिस ने तीन अलग-अलग मसाज पार्लरों से कई युवक और युवतियों को संदिग्ध अवस्था में हिरासत में लिया गया है। फिलहाल पुलिस इन सभी को थाने लाकर पूछताछ कर रही है।

छापेमारी के दौरान पुलिस ने करीब 17 युवतियां समेत 24 को पूछताछ के लिए हिरासत में लिया है। एडीसीपी नोएडा मनीषा सिंह ने बताया कि अनैतिक कार्यों को किसी भी कीमत पर बर्दाशत नहीं किया जाएगा। फिलहाल जांच जारी है और जो भी दोषी पाया जाएगा, उसके खिलाफ सख्त कार्रवाई की जाएगी। हिरासत में लिए गए सभी लोगों से पूछताछ की जा रही है। पुलिस यह जानने का प्रयास कर रही है कि क्या इन पार्लरों का कोई संगठित गिरोह चला रहा था, और क्या इसमें किसी बाहरी व्यक्ति या गिरोह का हाथ है।



Source: <https://www.aajtak.in/amp/uttar-pradesh/story/noida-sector-50-illegal-spa-raid-three-centres-police-action-icla-strc-2467849-2026-02-14>

नोएडा में मसाज पार्लरों पर छापा... 3 सेंटरों पर पहुंची एंटी ह्यूमन ट्रैफिकिंग यूनिट, युवक-युवतियां हिरासत में

नोएडा के सेक्टर-50 में देर रात पुलिस ने अवैध रूप से संचालित हो रहे स्पा मसाज पार्लरों के खिलाफ बड़ी कार्रवाई की. पुलिस टीम के साथ एंटी ह्यूमन ट्रैफिकिंग यूनिट (AHTU) और राष्ट्रीय मानवाधिकार आयोग (NHRC) की संयुक्त टीम ने तीन स्पा सेंटरों पर छापेमारी की. कई युवक-युवतियों को हिरासत में लिया गया है.

भूपेन्द्र चौधरी

नोएडा, 14 फरवरी 2026,

अपडेटेड 2:23 PM IST

देर रात नोएडा के सेक्टर 50 में पुलिस ने तीन स्पा सेंटरों पर छापा मारा. पुलिस का कहना है कि ये सेंटर अवैध रूप से चल रहे थे. थाना सेक्टर-49 पुलिस, एंटी ह्यूमन ट्रैफिकिंग यूनिट (AHTU) और मानवाधिकार आयोग की संयुक्त कार्रवाई में इन पार्लरों पर छापेमारी की गई. मौके से कई युवक-युवतियों को हिरासत में लेकर पूछताछ की जा रही है.

पुलिस को इन स्पा सेंटर्स में अवैध गतिविधियों की शिकायतें मिल रही थीं. इसी के आधार पर संयुक्त टीम ने देर रात अभियान चलाया. छापेमारी के दौरान मौके से कुछ युवक और युवतियों को हिरासत में लेकर थाना सेक्टर-49 लाया गया, जहां उनसे पूछताछ की जा रही है.

इस कार्रवाई से आसपास के क्षेत्र में अफरा-तफरी का माहौल बन गया. पुलिस टीम ने स्पा सेंटरों के दस्तावेजों, लाइसेंस और अन्य रिकॉर्ड की भी जांच की. प्रारंभिक जांच में सामने आया कि ये स्पा सेंटर्स निर्धारित नियमों का पालन किए बिना संचालित किए जा रहे थे.

इस संबंध में एडीसीपी नोएडा मनीषा सिंह ने बताया कि थाना सेक्टर-49 पुलिस, एंटी ह्यूमन ट्रैफिकिंग यूनिट और NHRC की संयुक्त टीम द्वारा तीन स्पा सेंटर्स पर रेड की गई. उन्होंने कहा कि कुछ महिलाओं और पुरुषों को हिरासत में लिया गया है और उनसे पूछताछ कर आवश्यक कार्रवाई की जा रही है. सुसंगत धाराओं में केस दर्ज करने की प्रक्रिया चल रही है.

पुलिस के मुताबिक, अवैध स्पा सेंटर्स के खिलाफ लगातार अभियान चलाया जा रहा है. नोएडा और आसपास के क्षेत्रों में अवैध रूप से संचालित स्पा पार्लरों के खिलाफ समय-समय पर कार्रवाई होती रही है. पुलिस का कहना है कि इस तरह के प्रतिष्ठानों की निगरानी बढ़ाई जा रही है और नियमों का उल्लंघन पाए जाने पर कठोर कदम उठाए जाएंगे. फिलहाल सभी हिरासत में लिए गए लोगों से पूछताछ जारी है.



Source: <https://www.uptak.in/apna-up/photo/late-at-night-indecent-activities-were-taking-place-at-noida-spa-centers-several-boys-and-girls-were-3233791-2026-02-14-2>

देर रात नोएडा के स्पा सेंटरों में चल रहा था गलत काम! कई लड़के और लड़कियों को...

नोएडा के सेक्टर-50 में देर रात तीन स्पा सेंटरों पर पुलिस ने संयुक्त छापेमारी की. थाना सेक्टर-49 पुलिस, एंटी ह्यूमन ट्रैफिकिंग यूनिट (AHTU) और राष्ट्रीय मानवाधिकार आयोग (NHRC) की टीम ने कार्रवाई करते हुए कई युवक-युवतियों को हिरासत में लिया.

भूपेंद्र चौधरी | 14 Feb 2026 (अपडेटेड: 14 Feb 2026, 04:44 PM)

देर रात नोएडा के सेक्टर-50 इलाके में तीन स्पा सेंटरों पर पुलिस ने छापेमारी की. पुलिस के अनुसार ये स्पा सेंटर अवैध रूप से संचालित किए जा रहे थे और इनके खिलाफ पहले से शिकायतें मिल रही थीं.

यह कार्रवाई थाना सेक्टर-49 पुलिस, एंटी ह्यूमन ट्रैफिकिंग यूनिट (AHTU) और राष्ट्रीय मानवाधिकार आयोग (NHRC) की संयुक्त टीम द्वारा की गई, जिसने देर रात विशेष अभियान चलाकर एक साथ तीनों स्थानों पर रेड की.

पुलिस को इन स्पा सेंटर्स में अवैध गतिविधियों के संचालन की लगातार सूचना मिल रही थी. शिकायतों के सत्यापन के बाद संयुक्त टीम ने योजनाबद्ध तरीके से छापेमारी को अंजाम दिया.

बता दें कि कार्रवाई के दौरान मौके से कई युवक और युवतियों को हिरासत में लिया गया है. सभी को थाना सेक्टर-49 लाकर पूछताछ की जा रही है ताकि पूरे नेटवर्क और गतिविधियों की सच्चाई सामने आ सके.

छापेमारी की खबर फैलते ही आसपास के क्षेत्र में अफरा-तफरी का माहौल बन गया है. पुलिस ने स्पा सेंटरों के लाइसेंस, पंजीकरण दस्तावेज और अन्य आधिकारिक रिकॉर्ड की भी बारीकी से जांच की है.

प्रारंभिक जांच में सामने आया कि संबंधित स्पा सेंटर निर्धारित नियमों और सरकारी दिशा-निर्देशों का पालन किए बिना संचालित किए जा रहे थे, जो कानूनी रूप से मंभीर उल्लंघन माना जाता है.

एडीसीपी नोएडा मनीषा सिंह ने बताया कि हिरासत में लिए गए महिलाओं और पुरुषों से पूछताछ जारी है और सुसंगत धाराओं में मुकदमा दर्ज करने की प्रक्रिया चल रही है. पुलिस ने स्पष्ट किया कि नोएडा और आसपास के क्षेत्रों में अवैध रूप से संचालित स्पा पार्लरों के खिलाफ अभियान आगे भी जारी रहेगा तथा नियमों का उल्लंघन पाए जाने पर सख्त कार्रवाई की जाएगी.



Source: <https://ndtv.in/uttar-pradesh-news/noida-police-raid-on-three-illegal-spa-massage-parlour-many-male-females-brought-to-police-station-11002625>

नोएडा में मसाज के नाम पर गलत काम, अवैध तरीके से चल रहे तीन स्पा सेंटर पर पुलिस का छापा

February 14, 2026

थाना सेक्टर-49 पुलिस, एंटी ह्यूमन ट्रैफिकिंग यूनिट (AHTU) और NHRC की संयुक्त टीम ने देर रात अभियान चलाकर एक साथ तीन स्पा सेंटर्स पर छापेमारी की। छापेमारी के दौरान कुछ युवक और युवतियों को पूछताछ के लिए थाना सेक्टर-49 लाया गया है।

Read Time: 2 mins

नोएडा:

नोएडा सेक्टर-50 में अवैध रूप से संचालित हो रहे स्पा मसाज पार्लरों पर पुलिस ने बड़ी कार्रवाई की है। थाना सेक्टर-49 पुलिस, एंटी ह्यूमन ट्रैफिकिंग यूनिट (AHTU) और NHRC की संयुक्त टीम ने देर रात अभियान चलाकर एक साथ तीन स्पा सेंटर्स पर छापेमारी की। छापेमारी के दौरान कुछ युवक और युवतियों को पूछताछ के लिए थाना सेक्टर-49 लाया गया है। अचानक हुई इस कार्रवाई से इलाके में हड़कंप मच गया है। पुलिस फिलहाल सभी से पूछताछ कर रही है और जांच पूरी होने के बाद आगे की कानूनी कार्रवाई करने की बात कही है।

मामले में एडीसीपी नोएडा मनीषा सिंह ने जानकारी देते हुए बताया कि थाना 49, एंटी ह्यूमन ट्रैफिकिंग और NHRC की टीम की ओर से तीन स्पा सेंटर्स, जो अवैध तरीके से संचालित हो रहे थे, वहां पर संयुक्त रूप से रेड की गईं। इसमें कुछ महिलाएं और पुरुषों को हिरासत में लिया गया है। उनसे पूछताछ कर आवश्यक विधिक कार्रवाई की जा रही है। कई धाराओं में मामला दर्ज कर अन्य विधिक प्रक्रिया आगे बढ़ाई गई है।



Source: <https://www.haribhoomi.com/state-local/delhi/news/action-on-3-illegal-spa-centre-by-joint-team-of-noida-police-human-trafficking-unit-and-nhrc-83147/amp>

Spa Center Noida: नोएडा में 3 स्पा सेंटरों पर छापा, ह्यूमन ट्रैफिकिंग यूनिट और NHRC की टीम भी मौके पर पहुंची

Last Updated: 14 Feb 2026, 03:13 PM IST

Written by: Amit Kumar

नोएडा पुलिस, एंटी ह्यूमन ट्रैफिकिंग यूनिट और राष्ट्रीय मानवाधिकार आयोग की टीम ने सेक्टर-50 के तीन स्पा सेंटरों पर छापा मारा। कई युवक और युवतियों में हिरासत में लेकर पूछताछ शुरू कर दी गई है।

देश की राजधानी दिल्ली में जनवरी माह के दौरान 800 से ज्यादा लोगों के संदिग्ध हालात में लापता होने की सुर्खियों के बीच नोएडा से बड़ी खबर सामने आ रही है। यहां नोएडा पुलिस, एंटी ह्यूमन ट्रैफिकिंग यूनिट और राष्ट्रीय मानवाधिकार आयोग की टीम ने सेक्टर-50 के तीन स्पा सेंटरों पर छापा मारा। कई युवक और युवतियों को हिरासत में लेकर थाना सेक्टर-49 लाकर पूछताछ शुरू कर दी है। इस कार्रवाई से अवैध स्पा चलाने वालों में हड़कंप मचना लाजमी है। पुलिस ने भी दावा किया है कि अवैध स्पा सेंटरों के खिलाफ कड़ी से कड़ी कार्रवाई की जाएगी।

एडीसी नोएडा मनीषा सिंह ने बताया कि सेक्टर-49 पुलिस, एंटी ह्यूमन ट्रैफिकिंग यूनिट और एनएचआरसी की संयुक्त टीम ने सेक्टर-50 में अवैध रूप से चल रहे तीन स्पा सेंटरों पर छापामारी की है। यह कार्रवाई स्थानीय लोगों की शिकायतों के बाद की गई। कुछ महिलाएं और पुरुषों को हिरासत में लिया है। यहां से बरामद सामान और दस्तावेज बरामद किए हैं। हिरासत में लोगों से पूछताछ जारी है। उन्होंने बताया कि कई धाराओं में मामला दर्ज कर अन्य विधिक प्रक्रिया को आगे बढ़ाया जा रहा है।

स्पा सेंटरों में अनैतिक गतिविधियां

बता दें कि स्पा सेंटरों की आड़ में अनैतिक गतिविधियों को अंजाम दिया जाता है। कई ऐसे स्पा सेंटर पकड़े जा चुके हैं, जो कि नाबालिंग लड़कियों को भी तस्करी कर लाते और स्पा सेंटर की नौकरी का लालच देकर देह व्यापार की ओर धकेलने को मजबूर कर देते। बहरहाल, दिल्ली से एक महीने के भीतर 800 से ज्यादा लोगों के लापता होने के बाद दिल्ली एनसीआर में किसी स्पा सेंटर पर बड़ी कार्रवाई सामने आई है।



Source: <https://nownoida.com/noida-news/details/5294/noida-sector49-illegal-spa-center-police-raid-action-update>

नोएडा में स्पा सेंटर की आड़ में चल रहा था बड़ा से रैकेट, हिरासत में लिए गए 17 लड़कियां और 7 युवक, पूरा मामला जान दंग रह जाएंगे आप

नोएडा सेक्टर-49 में पुलिस, एएचटीयू और एनएचआरसी की संयुक्त टीम ने तीन अवैध स्पा सेंटरों पर छापा मारकर 24 लोगों को हिरासत में लिया। थाई मसाज के नाम पर अनैतिक गतिविधियों की शिकायत के बाद यह कार्रवाई की गई।

Shiv Kumar | 14 Feb, 2026

नोएडा के सेक्टर-49 क्षेत्र में अवैध रूप से संचालित स्पा सेंटरों के खिलाफ शुक्रवार को बड़ी कार्रवाई की गई। थाना सेक्टर-49 पुलिस ने संयुक्त टीम बनाकर तीन अलग-अलग स्पा सेंटरों पर छापेमारी की। कार्रवाई में कई युवक और युवतियों को हिरासत में लेकर पूछताछ के लिए थाने लाया गया। अधिकारियों के मुताबिक लंबे समय से इन स्पा सेंटरों में गलत गतिविधियों की शिकायतें मिल रही थीं, जिसके बाद निगरानी बढ़ाई गई और पुख्ता जानकारी मिलने पर संयुक्त रूप से कार्रवाई की गई। पुलिस का कहना है कि क्षेत्र में इस तरह के अवैध धंधों पर सख्ती लगातार जारी रहेगी।

संयुक्त टीम ने रणनीति बनाकर की कार्रवाई

कार्रवाई में थाना पुलिस के साथ AHTU और NHRC की टीम भी शामिल रही। अधिकारियों ने पहले गुप्त रूप से जांच की और ग्राहक बनकर स्पा सेंटरों के भीतर प्रवेश किया। गतिविधियों की पुष्टि होते ही तीनों स्थानों पर एक साथ छापा मारा गया। इस दौरान मौके से 17 युवतियों और 7 युवकों को हिरासत में लिया गया। अधिकारियों के अनुसार ये सेंटर करीब 20 दिनों से संचालित हो रहे थे और इनके खिलाफ लगातार शिकायतें मिल रही थीं। हिरासत में लिए गए लोगों से पूछताछ कर यह भी पता लगाया जा रहा है कि इस नेटवर्क में और कौन-कौन शामिल हैं।

थाई मसाज के नाम पर चल रहा था अवैध धंधा

मामले की जानकारी देते हुए मनीषा सिंह ने बताया कि स्पा सेंटर थाई मसाज के नाम पर चल रहे थे, लेकिन अंदर अनैतिक गतिविधियों की सूचना लगातार मिल रही थी। छापेमारी के दौरान कुछ आपत्तिजनक सामान भी बरामद किया गया, जिसे पुलिस ने कब्जे में लेकर जांच शुरू कर दी है। फिलहाल तीनों स्पा सेंटरों को बंद करा दिया गया है और उनके संचालकों से पूछताछ जारी है। पुलिस अब यह भी जांच कर रही है कि इन सेंटरों को चलाने के पीछे कोई बड़ा गिरोह तो सक्रिय नहीं था। जल्द ही मामले में कानूनी कार्रवाई आगे बढ़ाई जाएगी।

Source: <https://www.humsamvet.com/office-office/shivraj-singh-chouhan-favorite-ias-officer-manish-singh-returns-at-midnight-36523>

दफ्तर दरबारी: बेमुरव्वती से हटाए गए शिवराज के पसंदीदा अफसर की आधी रात वापसी क्यों

MP Politics: मुख्यमंत्री डॉ. मोहन यादव का एक फैसला फिर चर्चा में है। इस बार उन्होंने उस अफसर को अपने करीब नियुक्त किया है जिसे दो साल पहले हटाया था। तब हटाने की वजह आईएएस का पूर्व मुख्यमंत्री शिवराज सिंह चौहान का करीबी होना बताया गया था।

Pankaj Shukla | Updated: Feb 14, 2026, 02:22 PM IST

13-14 फरवरी की रात 2 बजे जारी हुई आईएएस तबादला सूची में आईएएस मनीष सिंह पुनः जनसंपर्क आयुक्त बना दिए गए हैं। इस तरह सवा दो साल बाद पूर्व मुख्यमंत्री और केंद्रीय कृषि मंत्री शिवराज सिंह चौहान के पसंदीदा अफसर आईएएस मनीष सिंह फिर उसी कुर्सी पर आ गए हैं जिस पर उन्हें बेमुरव्वती से हटा दिया गया था।

मध्य प्रदेश के नए मुख्यमंत्री डॉ. मोहन यादव ने काम संभालते ही दिसंबर 23 में सबसे पहले जिन अफसरों को हटाया था उनमें एक नाम आईएएस मनीष सिंह का भी था। तकालीन मुख्यमंत्री शिवराज सिंह चौहान के खास अफसरों में शुमार मनीष सिंह जनसंपर्क विभाग की कमान संभाल रहे थे। मुख्यमंत्री डॉ. मोहन यादव ने 2009 बैच के आईएएस अफसर मनीष सिंह की जनसंपर्क आयुक्त जैसे ताकतवर पद से हटाते हुए बिना विभाग का अपर सचिव बना कर मंत्रालय में बैठा दिया था। जनसंपर्क के साथ-साथ उन्हें मेट्रो रेल कॉर्पोरेशन लिमिटेड के एमडी पद से भी हटा दिया गया है। वे करीब आठ माह लूप लाइन में रहे फिर हाउसिंग बोर्ड में एमडी बना कर उन्हें मुख्यधारा में लाया गया था।

तब माना गया था कि उन्हें नगरीय विकास एवं प्रशासन मंत्री कैलाश विजयवर्गीय के विभाग से जुड़े हाउसिंग बोर्ड में भेजना एक राजनीतिक निर्णय था। आईएएस मनीष सिंह ने इंदौर में पहले निगम आयुक्त और फिर कलेक्टर रहते हुए कई कार्य किए थे। उनकी खूब पीढ़ी थपथपाई गई थी लेकिन उनकी कार्यशैली ने बीजेपी के कदावर नेता कैलाश विजयवर्गीय को खूब नाराज भी किया था। इस नियुक्ति पर नेता प्रतिपक्ष उमंग सिंघार ने एक्स पर लिखा था, "इंदौर और उज्जैन में हजारों करोड़ों की हाउसिंग बोर्ड की अधिकृत एवं प्रस्तावित भूमियां को मुक्त करवाने के लिए मनीष सिंह को हाउसिंग बोर्ड का एमडी नियुक्त किया गया है। अब देखना दिलचस्प होगा कि मनीष सिंह की नियुक्ति के बाद हाउसिंग बोर्ड की योजनाओं से किन जमीनों को मुक्त किया जाएगा। सीएम मोहन यादव इंदौर के प्रभारी मंत्री हैं और उज्जैन उनका गृह नगर है। समझिए! इसके पीछे बड़ा खेल है भैया!!"

फिर नवंबर 24 में एक और तबादला सूची आई जिसमें मप्र गृह निर्माण एवं अधोसंरचना विकास मंडल के आयुक्त मनीष सिंह को परिवहन विभाग का अपर सचिव, मध्य प्रदेश राज्य सड़क परिवहन निगम का प्रबंध संचालक तथा इंटर स्टेट ट्रांसपोर्ट अथारिटी भोपाल का कार्यपालन अधिकारी का अतिरिक्त प्रभार दिया गया है।

अब वे मुख्यमंत्री डॉ. मोहन यादव के विभाग जनसंपर्क में आयुक्त बना दिए गए हैं यानी मुख्यमंत्री के सबसे करीबी अधिकारियों में से एक हो गए हैं। शिवराज सिंह चौहान की विदाई के बाद मनीष सिंह पर बीजेपी नेताओं की नाराजगी भारी पड़ी थी। जनसंपर्क आयुक्त जैसे अहम् पद से हटा कर बेहद सामान्य पद पर भेजे जाने का कारण शिवराज सिंह चौहान के प्रति वफादारी ही मानी गई थी। वे मुख्यमंत्री ने अपने चहेते अफसर आईएएस दीपक सक्सेना को हटा कर मनीष सिंह पर भरोसा जाताया है तो इसलिए कि वे मोहन सरकार के लिए भी वैसा टारगेट कार्य करेंगे जो शिवराज सरकार के दौरान किया था।

यह भी गौरतलब है कि जबलपुर कलेक्टर के रूप में अपने काम से ख्यात हुए आईएएस दीपक सक्सेना साढ़े चार माह ही आयुक्त जनसंपर्क रह सके हैं। साफ है, मनीष सिंह के आने के बाद जनसंपर्क विभाग में फिर बदलाव दिखाई देगा। आयुक्त के रूप में मनीष सिंह के आने के बाद जनसंपर्क विभाग में फिर बदलाव दिखाई देगा। राजनीतिक संकेत तो यह भी है कि यह असर केवल जनसंपर्क में प्रशासनिक स्तर पर ही नहीं बल्कि इंदौर सहित प्रदेश में राजनीतिक स्तर पर भी दिखाई देगा।

क्या लाठी चला कर बच जाएंगे कलेक्टर?

शहडोल में मुख्यमंत्री डॉ. मोहन यादव की यात्रा के दौरान कांग्रेस कार्यकर्ताओं ने काले झंडे दिखा कर प्रदर्शन किया। सुरक्षा में इस चूक से कलेक्टर डॉ. केदार सिंह इतने कुपित हो गए कि उन्होंने पुलिसकर्मी से लाठी लेकर खुद प्रदर्शनकारियों को हटाया। चर्चा है कि कलेक्टर कांग्रेसियों को पीट कर भी सरकार को खुश नहीं कर पाएंगे। उनकी कार्यप्रणाली विदाई का कारण बनने वाली है।

वीडियो सामने आने के बाद कलेक्टर की आलोचना की जा रही है। यही नहीं प्रशासन ने प्रदर्शन को देखते हुए जिन लोगों को गिरफ्तार किया था उनमें एक नाबालिग भी था। जिसकी 12 वीं की परीक्षा थी। अन्य को तो समय पर छोड़ दिया गया लेकिन इस विद्यार्थी को हिरासत में रखा गया। बार-बार परीक्षा की दुहाई देने के बाद भी उसकी जमानत में देरी हो गई तथा उसकी पेपर छूट गया। सीएम के सुरक्षा में चूक तथा काले झंडे दिखाए जाना कलेक्टर के लिए भारी पड़ सकती है।

इसके पहले मध्य प्रदेश हाई कोर्ट द्वारा गलत एनएसए आदेश जारी करने के मामले में शहडोल कलेक्टर डॉ. केदार सिंह पर 2 लाख रुपए का जुर्माना लगाया गया है। कोर्ट ने कलेक्टर की कार्यशैली को मनमाना बताया था और उनके खिलाफ विभागीय जांच के निर्देश दिए थे। हाई कोर्ट ने टिप्पणी की थी कि कलेक्टर आंखें बंद करके काम कर रहे हैं और भ्रामक हलफनामा पेश किया। इस गंभीर टिप्पणी और जुर्माने के बाद उन्हें हटाए जाने के आसार थे। अब मुख्यमंत्री की

सुरक्षा में चूक उनके हटने का एक और कारण बन गया है।

आईएएस के कहे का जवाब दो आईएएस की पोस्ट

ब्राह्मण बेटियों को लेकर दिए गए बयान पर दलित आईएएस संतोष वर्मा के खिलाफ वैसी कार्रवाई नहीं हुई है जैसी ब्राह्मण संगठन और नेता चाहते थे।

बीजेपी के ब्राह्मण नेताओं ने आईएएस संतोष वर्मा के खिलाफ मोर्चा खोला और भोपाल से लेकर दिल्ली तक विरोध जता दिया लेकिन आईएएस संतोष वर्मा का केवल तबादला किया गया। मोहन सरकार ने आईएएस संतोष वर्मा पर कार्रवाई को लेकर केंद्र को पत्र भेजा है। जब पत्र भेजा गया था तभी यह आकलन किया गया था कि सरकार का यह पत्र मात्र दिखावा है क्योंकि दलित आईएएस पर कार्रवाई के लिए जो प्रक्रिया पूरी करनी थी वह सरकार ने नहीं की है।

सरकार के इस रवैये से ब्राह्मण आक्रोशित है।

अब दो रिटायर्ड आईएएस मनोज श्रीवास्तव और नियाज अहमद ने ब्राह्मणों को श्रेष्ठ बताते हुए सोशल मीडिया पोस्ट की है। प्रदेश के पूर्व अपर मुख्य सचिव रिटायर्ड आईएएस मनोज श्रीवास्तव ने अपनी फेसबुक वॉल पर कहा कि ब्राह्मण कोई जाति नहीं बल्कि एक वर्ण है। उन्हें जबरन जातिवादी विचारधारा में लपेट दिया जाता है। यदि जाति ब्राह्मण को पसंद होती तो स्वयं ब्राह्मणों के भीतर ही वैसी ही जातियां नहीं होतीं जैसी आरक्षितों में मिलती हैं? ब्राह्मणों की श्रेणियां अवश्य हैं। पर वे स्थानिकता के आधार पर हैं। जाति व्यवस्था में ऊंचा-नीचा होता है। पर ब्राह्मणों के स्थानिक समूहों में वह पदानुक्रम नहीं है जो जाति व्यवस्था बनाती है।

दूसरी तरफ, आईएएस नियाज खान फिर ब्राह्मण वर्ग के पक्षधर बनकर आगे आए। रिटायर आईएएस नियाज खान ने कहा है कि शिखा का अपमान या अपवित्रता किसी भी सूरत में बर्दाशत नहीं की जा सकती। उन्होंने अपने एक्स हैंडल पर लिखा कि वेदों में स्पष्ट कहा गया है कि ब्राह्मणों के लिए शिखा रखना अनिवार्य है। इतना ही नहीं, उन्होंने यह भी कहा कि शिखा का अपमान या अपवित्रता बर्दाशत न करें। कोई शिखा का अपमान करे तो ब्राह्मण तुरंत कानूनी एकशन लें।

ब्राह्मण समाज के नेताओं के लिए यही एक राहत की बात है कि कोई तो उनके पक्ष में बोल रहा है, अन्यथा तो बीजेपी ने जो जातीय समीकरण देखते हुए मामले को ठंडे बस्ते में डाल दिया। पार्टी और सरकार के स कदम ने जले पर नमक की तरह ही काम किया है।

राजधानी की शराब दुकान, मानव अधिकार और कलेक्टर

राजधानी के सबसे व्यस्त और हाई प्रोफाइल बाजार 10 नंबर मार्केट इनदिनों नए विवाद का कारण है। यहां मुख्य मार्ग पर दूसरी शराब दुकान खुल गई है। यह शराब दुकान आम दुकान जैसी नहीं बल्कि लिकर मॉल की तरह है। मुद्दा व्यावसायिक प्रतिस्पर्धा का नहीं है बल्कि नई दुकान का आर्य समाज मंदिर के ठीक सामने होना है।

इस नई शराब दुकान का विरोध करते हुए लोग सड़क पर उतर आए हैं। प्रदर्शनकारियों का कहना है कि मुख्य मार्ग पर आर्य समाज मंदिर के सामने सिर्फ 29 मीटर दूर पर शराब दुकान चल रही है। दिर में सुबह-शाम दर्शन-पूजन के लिए द्वालु पहुंचते हैं तो वहीं दूसरी ओर शराब दुकान पर नशेड़ियों का जमावड़ा लगा रहता है। यह आए दिन विवाद का कारण बनता है। शिकायत के बाद राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो आर्य मंदिर पहुंचे थे।

रहवासियों की शिकायत पर आयोग सदस्य प्रियंक कानूनगो ने इंच टेप से मंदिर से शराब दुकान की दूरी नापी। इस जांच में आर्य समाज मंदिर से शराब दुकान की दूरी महज 29 मीटर निकली। राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने कहा है कि शराब दुकान और मंदिर की दूरी गाइडलाइन से कम है। ऐसे में अब शराब दुकान पर जल्द कार्रवाई की जानी चाहिए। दुकान हट नहीं पा रही है। अब आयोग सदस्य प्रियंक कानूनगो ने भोपाल कलेक्टर से कहा है कि वह चार सप्ताह में कार्रवाई करे। प्रदर्शनकारी निराश हैं और इस आशंका में भी हैं कि एक माह में शराब दुकान नहीं हटी तो क्या होगा? आखिर मामला ताकत का है। पुराना रिकार्ड बता रहा है कि कलेक्टर का आबकारी के मामले पर कार्रवाई करना मुश्किल है।

Source: <https://up.punjabkesari.in/uttar-pradesh/news/a-dirty-game-was-going-on-under-the-guise-of-a-massage-parlor-the-police-were-2292921>

मसाज पार्लर की आड़ में चल रहा था गंदा खेल, इस हाल में मिली युवतियां की शर्म झुक गई पुलिस

Edited By Ramkesh, Updated: 14 Feb, 2026 07:54 PM

उत्तर प्रदेश के नोएडा सेक्टर-49 थाना पुलिस, मानव तस्करी विरोधी इकाई (एएचटीयू) और राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की संयुक्त टीम ने शुक्रवार देर शाम को मसाज पार्लरों पर बड़ी कार्रवाई करते हुए एक साथ तीन स्थानों पर छापेमारी की। पुलिस ने शनिवार को...

नोएडा: उत्तर प्रदेश के नोएडा सेक्टर-49 थाना पुलिस, मानव तस्करी विरोधी इकाई (एएचटीयू) और राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की संयुक्त टीम ने शुक्रवार देर शाम को मसाज पार्लरों पर बड़ी कार्रवाई करते हुए एक साथ तीन स्थानों पर छापेमारी की। पुलिस ने शनिवार को यह जानकारी दी।

उन्होंने बताया कि पुलिस टीम ने सेक्टर-49 क्षेत्र में संचालित तीन मसाज पार्लरों की जांच की। छापेमारी के दौरान मौके से कुछ युवक-युवतियों को पूछताछ के लिए सेक्टर-49 थाना लाया गया है। अधिकारियों के अनुसार सभी से विस्तृत पूछताछ की जा रही है और दस्तावेजों की भी जांच की जा रही है। संयुक्त टीम ने पार्लरों के संचालन से जुड़े कागजात, रजिस्टर और अन्य रिकॉर्ड अपने कब्जे में लिए हैं। पुलिस का कहना है कि जांच पूरी होने के बाद आवश्यक विधिक कार्रवाई की जाएगी। कार्रवाई के दौरान बड़ी संख्या में पुलिस बल तैनात रहा, जिससे क्षेत्र में अफरा-तफरी का माहौल बन गया। फिलहाल मामले की जांच जारी है।

गौरतलब है क्षेत्र में ऐसे कई व्यूटी पार्लर एवं मसाज पार्लर संचालित किए जा रहे हैं जो ज्यादातर रिहायशी इलाकों सोसाइटी के निवास के आस पास बने हुए हैं जिसके चलते वहां के रहने वाले सामाजिक लोगों द्वारा नौजवान युवक युवतियों के ऐसे जगहों में आते जाते देखने से संदिग्ध प्रतीत होने पर थाना पुलिस को सूचना दी जाती है तथा समाज में सकारात्मक व्यवहार बना रहे उसके लिए स्थानीय निवासियों द्वारा नोएडा एंटी ह्यूमन ट्रैफिकिंग सेल से संपर्क कर कार्रवाई सुनिश्चित कर गलत गतिविधियों की रोकथाम के लिए ये कदम उठाया गया।



Source: https://www.jagran.com/uttar-pradesh/noida-noida-spa-prostitution-ring-busted-24-arrested-in-sector49-raid-40141558.html?utm_source=article_detail&utm_medium=CRE&utm_campaign=latestnews_CRE

नोएडा में देह व्यापार का भंडाफोड़, मसाज की आड़ में चल रहा था जिसफरोशी का धंधा; 24 गिरफ्तार

By Digital Desk Edited By: Kapil Kumar

Updated: Sat, 14 Feb 2026 09:02 AM (IST)

नोएडा के सेक्टर-49 में पुलिस, एंटी ह्यूमन ट्रैफिकिंग यूनिट और मानवाधिकार आयोग की टीम ने तीन स्पा सेंटरों पर छापा मारा। मिशन मुक्ति फाउंडेशन की शिकायत पर हुई इस कार्रवाई में 24 युवक-युवतियों को आपत्तिजनक हालत में पकड़ा गया। जांच में खुलासा हुआ कि स्पा की आड़ में देह व्यापार चल रहा था, जहां वॉट्सएप के जरिए भी डील होती थी। पुलिस मामले की जांच कर रही है।

HighLights

नोएडा के सेक्टर-49 में स्पा सेंटरों पर छापा

देह व्यापार के आरोप में 24 लोग पकड़े गए

मिशन मुक्ति फाउंडेशन की शिकायत पर कार्रवाई

जागरण संवाददाता, नोएडा। नोएडा के सेक्टर-49 क्षेत्र में शुक्रवार रात को तीन स्पा सेंटर पर पुलिस, एंटी ह्यूमन ट्रैफिकिंग यूनिट, राष्ट्रीय मानवाधिकार आयोग की टीम ने छापा मारा। छापामारी के दौरान टीम ने मौके से 24 युवक-युवतियों को पकड़ा।

स्पा सेंटर से पकड़े गए युवक-युवतियों में कुछ आपत्तिजनक हालत में भी मिले। पुलिस ने मिशन मुक्ति फाउंडेशन की शिकायत पर कार्रवाई की।

पुलिस की जांच में पता चला है कि तीनों स्पा सेंटर की आड़ में देह व्यापार किया जा रहा था। सेंटर के अलावा वॉट्सएप पर फोटो आदि भेजकर डील की जाती थी।

पुलिस ने बताया कि इन स्पा सेंटरों में मसाज कराने की आड़ में देह व्यापार हो रहा था। पुलिस आरोपियों को हिरासत में लेकर मामले में जांच कर रही है।



Source: <https://www.inhnews.in/News/ban-on-appointment-of-relatives-of-women-representative>

महिला प्रतिनिधियों के रिश्तेदारों की नियुक्ति पर बैन, नगरीय प्रशासन का सख्त आदेश

manseechandrakar 14 Feb 2026 11:34 AM

रायपुर: छत्तीसगढ़ के नगरीय निकायों में निर्वाचित महिला जनप्रतिनिधियों के पारिवारिक रिश्तेदार-नातेदार अब उनके प्रॉक्सी प्रतिनिधि या लायजन पर्सन के रूप में काम नहीं कर सकेंगे। छत्तीसगढ़ सरकार के नगरीय प्रशासन एवं विकास विभाग ने इस पर सख्त रुख अपनाते हुए स्पष्ट आदेश जारी कर दिया है। रिश्तेदारों की सूची मांगी गई

नगरीय प्रशासन एवं विकास विभाग ने राज्य के सभी नगरीय निकायों को एक प्रोफार्मा भेजा है। इसके तहत निकायों से यह जानकारी मांगी गई है कि— किस जिले और नगरीय निकाय में यह व्यवस्था लागू है

सांसद या विधायक द्वारा नियुक्त प्रतिनिधि का नाम

क्या वह प्रतिनिधि किसी महिला महापौर, अध्यक्ष, सभापति या पार्षद का रिश्तेदार है

यदि हां, तो संबंधित महिला प्रतिनिधि का नाम और पद

सभी आयुक्तों और सीएमओ को भेजा गया आदेश

इस संबंध में विभाग ने राज्य के सभी नगर निगम आयुक्त, नगर पालिका और नगर पंचायतों के मुख्य नगर पालिका अधिकारियों (CMO) को आदेश भेजा है। आदेश में स्पष्ट कहा गया है कि निर्वाचित महिला प्रतिनिधियों के रिश्तेदारों की किसी भी तरह की प्रतिनिधि नियुक्ति अब मान्य नहीं होगी।

मानवाधिकार आयोग की आपत्ति बनी वजह

यह कार्रवाई दरअसल राष्ट्रीय मानवाधिकार आयोग की आपत्ति के बाद की गई है। आयोग ने नगरीय निकायों में महिला प्रतिनिधियों के रिश्तेदारों को प्रॉक्सी या लायजन पर्सन नियुक्त किए जाने को भारतीय संविधान का उल्लंघन माना है। साथ ही आयोग ने ऐसे मामलों में मानवाधिकार संरक्षण अधिनियम के तहत कार्रवाई की बात भी कही है।

2010 में भी जारी हुआ था ऐसा ही आदेश

गौरतलब है कि वर्ष 2010 में भी नगरीय प्रशासन एवं विकास विभाग ने आदेश जारी कर महिला पदाधिकारियों के कामकाज में उनके रिश्तेदारों के हस्तक्षेप पर रोक लगाई थी। उस आदेश में कहा गया था कि— कोई भी रिश्तेदार बैठकों में भाग नहीं लेगा

महिला पदाधिकारी की ओर से कोई निर्णय नहीं ले सकेगा

अधिकारियों और कर्मचारियों को निर्देश नहीं देगा

हालांकि उस समय प्रभावी कार्रवाई नहीं हो सकी। इस बार मानवाधिकार आयोग की सख्ती के बाद आदेश को सख्ती से लागू करने के संकेत दिए गए हैं।



Source: <https://thebharatnow.in/delhi/police-raid-three-massage-parlors-24-people-detained/>

तीन मसाज पार्लरों पर पुलिस का छापा, 24 लोग हिरासत में

February 14, 2026 | Updated: February 14, 2026

By Prades Live

नोएडा | राजधानी दिल्ली से सटे नोएडा में पुलिस ने शुक्रवार देर रात एक बड़ी कार्रवाई करते हुए तीन मसाज पार्लरों का भंडाफोड़ किया है। इन पार्लरों में कथित तौर पर देह व्यापार किया जा रहा था। पुलिस और एंटी ह्यूमन ट्रैफिकिंग यूनिट की संयुक्त टीम ने इस गोपनीय सूचना पर छापेमारी कर 17 युवतियों सहित कुल 24 लोगों को हिरासत में लिया है। यह कार्रवाई कोतवाली सेक्टर 49 क्षेत्र में की गई है।

17 युवतियों सहित 24 लोग हिरासत में

पुलिस की कार्रवाई में कुल 24 लोगों को हिरासत में लिया गया है, जिनमें 17 युवतियां शामिल हैं। सभी से पूछताछ की जा रही है ताकि इस रैकेट के संचालन के तरीके, इसमें शामिल अन्य लोगों और इनके द्वारा किए जा रहे अनैतिक कार्यों की पूरी जानकारी जुटाई जा सके।

पुलिस का सख्त रुख

एसीपी तृतीय राकेश प्रताप सिंह ने इस मामले की जानकारी देते हुए बताया कि पुलिस एंटी ह्यूमन ट्रैफिकिंग यूनिट और राष्ट्रीय मानवाधिकार आयोग की संयुक्त टीम ने यह कार्रवाई की है। उन्होंने जोर देकर कहा कि अनैतिक कार्यों को किसी भी कीमत पर बर्दाशत नहीं किया जाएगा। इस मामले की जांच फिलहाल जारी है और दोषियों के खिलाफ सख्त सख्त कार्रवाई की जाएगी। एडीसीपी मनीष सिंह ने भी इस बात की पुष्टि करते हुए कहा कि इस तरह की गतिविधियों पर नकेल कसने के लिए पुलिस प्रतिबद्ध है और भविष्य में भी ऐसी कार्रवाइयां जारी रहेंगी।

आगे की जांच और संभावित कार्रवाई

फिलहाल, हिरासत में लिए गए सभी लोगों से पूछताछ की जा रही है। पुलिस यह जानने का प्रयास कर रही है कि क्या इन पार्लरों का कोई संगठित गिरोह चला रहा था, और क्या इसमें किसी बाहरी व्यक्ति या गिरोह का हाथ है। इस मामले में आगे की जांच के बाद ही स्थिति स्पष्ट हो पाएगी और दोषियों पर कानूनी कार्रवाई की जाएगी। यह घटना नोएडा में अवैध गतिविधियों के खिलाफ पुलिस की सक्रियता को दर्शाती है।



Source: <https://www.bhaskarhindi.com/other/mahilaon-ka-apmaan-katai-bhi-bardasht-nahi-gundon-ka-ilaj-kiya-jayega-du-ki-ghatna-par-priyank-kanoongo-1252677>

महिलाओं का अपमान कर्तई भी बर्दाशत नहीं, गुंडों का इलाज किया जाएगा डीयू की घटना पर प्रियंक कानूनगो

14 Feb 2026 11:19 PM

दिल्ली विश्वविद्यालय में हुए विवाद के दौरान एक महिला सोशल मीडिया इनफ्लुएंसर पर हुए हमले को लेकर राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने कहा है कि महिलाओं का अपमान कर्तई भी बर्दाशत नहीं किया जाएगा।

नई दिल्ली, 14 फरवरी (आईएएनएस)। दिल्ली विश्वविद्यालय में हुए विवाद के दौरान एक महिला सोशल मीडिया इनफ्लुएंसर पर हुए हमले को लेकर राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने कहा है कि महिलाओं का अपमान कर्तई भी बर्दाशत नहीं किया जाएगा।

सोशल मीडिया प्लेटफॉर्म एक्स पर प्रियंक कानूनगो ने लिखा कि दिल्ली विश्वविद्यालय में महिला पत्रकार के साथ हिंसक दुर्व्यवहार की शिकायत मिली है।

हम संज्ञान ले रहे हैं, गुंडों का विधिसम्मत इलाज किया जाएगा। महिलाओं का अपमान कर्तई भी बर्दाशत नहीं किया जाएगा। वहीं इस घटना को लेकर कुलपति योगेश सिंह ने शनिवार को शिक्षकों और छात्रों से सद्व्यव बनाए रखने का आग्रह किया।

कुलपति ने कहा, "मैं दिल्ली विश्वविद्यालय के सभी शिक्षकों और छात्रों से अनुरोध करता हूं कि वे आपस में सद्व्यव बनाए रखें। किसी भी ऐसी गतिविधि में शामिल न हों जिससे आपसी कलह बढ़े और देश तथा विश्वविद्यालय की छवि को नुकसान पहुंचे।" उन्होंने कहा, "कल दिल्ली विश्वविद्यालय में घटी घटना चिंता का विषय है। विश्वविद्यालय में भारत के सभी राज्यों और सभी समुदायों के छात्र पढ़ते हैं। सामाजिक सद्व्यव सर्वोपरि है और इसे बनाए रखना हम सभी का कर्तव्य है।"

कुलपति ने कहा, "मैंने आज कई छात्र समूहों और शिक्षक समूहों से बात की है और पुलिस प्रशासन से भी बात की है, ताकि यह सुनिश्चित किया जा सके कि भविष्य में ऐसी कोई घटना न हो जिससे सद्व्यव को नुकसान पहुंचे।" उन्होंने कहा कि यूजीसी के नए नियम फिलहाल सुप्रीम कोर्ट में विचाराधीन हैं और उन्होंने विश्वविद्यालय के शिक्षकों और छात्रों से भारत सरकार पर अपना विश्वास बनाए रखने और सर्वोच्च न्यायालय के फैसले का इंतजार करने की अपील की।

यूजीसी इक्विटी रेगुलेशन 2026 के समर्थन में हुए विरोध प्रदर्शन के दौरान एक महिला इनफ्लुएंसर के साथ कथित तौर पर कुछ प्रदर्शनकारियों ने बदसलूकी की। बाद में शाम को छात्रों के एक अन्य समूह ने इनफ्लुएंसर के लिए न्याय की मांग की और उत्तरी दिल्ली के मॉरिस नगर पुलिस स्टेशन के बाहर विरोध प्रदर्शन किया।